

17.12.2020

Present: Ld. APP for the State.
Applicant with Ld. Counsel.

An application has been moved for release and sale/ disposed off vehicle no. DL-13SR-4519, Engine no. BGA1114860 & Chasis no. MB8NG4BALE8117811 without superdari on behalf of AR of AIG General Insurance Company.

Reply of the application has been filed by the IO. Perused. As per the reply, the IO has no objection for releasing the vehicle to the AR of the applicant.

I have heard the applicant & perused the record.

It is submitted by the counsel for applicant that the applicant is an insurance company who has already released the claim qua the insured vehicle in favour of the registered owner and the registered owner has given all his rights qua the insured vehicle in favour of the applicant. Accordingly this application for the release of the vehicle has been filed before this court by the applicant i.e. Insurance company. The relevent documents including the copy of subrogation letter has also been placed on record.

In view of the submissions made and considering the documents on record, I find no legal impediments to release the vehicle in favour of the Insurance Company. Hence, the case property i.e. vehicle bearing no. DL-13SR-4519, Engine no. BGA1114860 & Chasis no. MB8NG4BALE8117811 be released to the Authorised Representative of AIG General Insurance Co Ltd. for disposed off /sale.

In the facts and circumstances of the case and considering the judgment of *GIC vs. State of Andhra Pradesh*, SHO/IO/MHC(M) is directed to release the above said vehicle to the applicant/owner with direction to prepare detailed panchnama and taking duly certified and authenticated photographs.

Accordingly, application stands disposed of.

Copy of order be given dasti to applicant as prayed for.

Let the copy of this order be uploaded on the official website of District Court. Computer Branch is directed to comply accordingly.

BHARAT
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Date:
2020.12.17
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(Bharat Aggarwal)
MM-05/SHD/KKD Courts/ Delhi
17.12.2020

State vs. Unknown
FIR No. 027466/20
PS. Jagatpuri
U/s. 379 IPC

17.12.2020

Present: Ld. APP for the State.
Applicant in person.

An application for release the vehicle no. DL-5SAC-0118 (New Activa) on superdari moved on behalf of applicant / owner Aasif Ansari s/o Tahir Ansari.

Reply filed by the IO. As per the reply filed by the IO, no vehicle no. DL-5SAC-0118 (New Activa) is lying in PS Jagatpuri. It is further stated that vehicle was stolen in the area of PS IP estate and FIR was transfered online in PS IP estate.

In these circumstances as vehicle is not lying in the PS Jagatpuri, application of superdari stands dismissed.

Application is disposed off accordingly.

Copy of this order be given dasti to applicant.

Let the copy of this order be uploaded on the official website of District Court. Computer Branch is directed to comply accordingly.

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(Bharat Aggarwal)
MM-05/SHD/KKD Courts/ Delhi
17.12.2020